

आयकर अपीलीय अधिकरण न्यायपीठ "एक-सदस्य" मामला रायपुर में

**IN THE INCOME TAX APPELLATE TRIBUNAL
RAIPUR BENCH "SMC", RAIPUR**

**श्री पार्थ सारथी चौधरी, न्यायिक सदस्य के समक्ष
BEFORE SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER**

आयकर अपील सं./ITA No.80/RPR/2026

निर्धारण वर्ष / Assessment Year : 2021-22

Geeta Nichilani
C/o. Anil Medical Agency,
DCH Complex, in front of New Bus Stand,
Dhamtari (C.G.)
PAN: ABOPN9260E

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward-Dhamtari (C.G)

.....प्रत्यर्थी / Respondent

Assessee by : Shri Sunil Kumar Agrawal, CA
Revenue by : Dr. Priyanka Patel, Sr. DR

सुनवाई की तारीख / Date of Hearing : 26.02.2026

घोषणा की तारीख / Date of Pronouncement : 26.02.2026

आदेश / ORDER**PER PARTHA SARATHI CHAUDHURY, JM**

The present appeal preferred by the assessee emanates from the order of the Ld.CIT(Appeals)/NFAC, dated 11.11.2025 for the assessment year 2021-22 as per the grounds of appeal on record.

2. At the very outset, the Ld. Counsel for the assessee by filing an application dated 26.02.2026 submitted that he intends to withdraw the captioned appeal. The relevant contents of the said letter are extracted as follows:

To,
The **Hon'ble Income Tax Appellate Tribunal**
Raipur Bench, Raipur

dt.26-2-26

Assessee: **Geeta Nihichlani**
C/o Anil Medical Agency, DCH Complex
Dhamtari-493773 (CG), PAN-ABOPN9260E
ITA No.80/RPR/2026


AY21-22

Subject: **Withdrawal** application of the appeal.

Hon'ble Sir,

- 1.1. It is respectfully submitted that, this case is fixed for hearing on **26-2-26**; There was an **intimation** made **u/s143(1)** dt.27-9-22 by CPC, IT Deptt in which certain additions has been made; against this, order passed u/s250 by **Addl./JCIT(A)-2**, Nasik dt.**29-1-25** and **set aside the matter to AO** for verification and **allowed the appeal for statistical** purposes;
- 1.2. Thereafter, there was rectification order made u/s154 dt.16-5-24 by CPC, ITD; appeal was filed before CIT(A); thereafter, **order has been passed u/s250** dt.**11-11-25** by **Addl./JCIT(A)-2**, Ahd, in which, appeal has been dismissed treating it as in-fructuous; hence, we want to withdraw the appeal, kindly permit the same & obliged.

Yours faithfully


CA Sunil Kumar Agrawal
Counsel for the assessee

3. The Ld. Sr. DR did not raise any objection regarding withdrawal of the captioned appeal filed by the assessee.

4. Having heard the submissions of the parties herein, I permit the assessee to withdraw the captioned appeal. Accordingly, the present appeal of the assessee is dismissed as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in open court on 26th day of February, 2026.

Sd/-
(PARTHA SARATHI CHAUDHURY)
न्यायिक सदस्य/JUDICIAL MEMBER

रायपुर / Raipur; दिनांक / Dated : 26th February, 2026.

SB, Sr. PS

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Pr. CIT-1, Raipur (C.G.)
4. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "एक-सदस्य" बेंच,
रायपुर / DR, ITAT, "SMC" Bench, Raipur.
5. गार्ड फ़ाइल / Guard File.

आदेशानुसार / BY ORDER,

// True Copy //

Senior Private Secretary
आयकर अपीलीय अधिकरण, रायपुर / ITAT, Raipur